



2026:AHC:2487

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19546 of 2025

Raghuvir Prasad Sharma

.....Petitioner(s)

Versus

The State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Irfan Ahmad Malik, Mohd. Parvez
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to a) Issue, a writ, order or direction, in the nature of Mandamus, directing the Respondent Authorities, to do computation /calculation of the pension of the petitioner on the basis of the Basic Pay Scale Rs. 60,400/-; b) Issue, a writ, order or direction, in the nature of Mandamus, directing the Respondent Authorities, to give pension to the petitioner on the basis of Basic Pay / Salary of Rs. 60,400/- ; c) Issue, a writ, order or direction, in the nature of Mandamus, directing the Respondent Authorities, to give all arrears of difference of pension to the petitioner, from the date on which the pension is computed on the reduced Basic Pay/ Salary; d) Issue, any other writ, order or direction, in favour of the petitioner, as this Hon'ble Court deem fit and proper in the present facts and circumstances of the case, so as to secure the ends of justice or else, the petitioner shall suffer irreparably; e) Award the cost of Petition to the Petitioner, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

(Vikas Budhwar,J.)

January 7, 2026

Rajesh